

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 519/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for truing up of the transmission tariff for the 2019-24 period, and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for determination of the transmission tariff for the 2024-29 period, for the Combined Assets under “Vindhyachal Stage-I Additional Transmission System” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 914/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for truing up of the transmission tariff for the 2019-24 period, and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for determination of the transmission tariff for the 2024-29 period, for the Combined Assets under “Transmission System associated with Talcher-II Project” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Date of Hearing : **17.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member



Parties Present : Shri S. Vallinayagam, Advocate, TANGEDCO (In Petition No. 914/TT/2025)
Ms. Bhavya Arora, Advocate, TANGEDCO (In Petition No. 914/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Ms. Anshul Garg, PGCIL
Shri Divyanshu Misra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL
Shri Ranjit Pandey, PGCIL

Record of Proceedings

The Petitioner's representatives submitted that these Petitions have been filed for truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.

2. The Petitioner's representatives sought four weeks' time to file additional information regarding Additional Capital Expenditure (ACE) in these Petitions.

3. The learned counsel for Respondent No.1, i.e., Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), requested for time to file a reply to the additional information submitted by the Petitioner in Petition No. 914/TT/2025.

4. After the hearing, the Commission directed as under:

- a) The Petitioner to submit the additional information regarding ACE, within four weeks, with a copy to the Respondents, who may file their reply, within two weeks thereafter;
- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Commission further directed the Petitioner to submit the following information in the Petitions, on an affidavit, with a copy to the Respondents, within two weeks:

- (i) Furnish the information sought through Record of Proceedings (RoP) dated 19.12.2025 (In Petition No. 914/TT/2025).
- (ii) Re-submit Form-10(B), clearly mentioning the date of de-capitalisation of the assets.
- (iii) Liability Flow Statement in the Excel format in reconciliation with the ACE claimed along with the details of the liabilities to be discharged and the unexecuted/deferred works.
- (iv) Forms-7(B) and 4(B).
- (v) Item-wise details of the ACE incurred during the 2019-24 tariff period and projected for the 2024-29 tariff period.



- (vi) The details of the ACE claimed against the replacement of equipment as follows:

Particulars of Equipment	Station	Location	Qty	COD	Per Unit Cost	Total Estimation Cost	ACE claimed (F.Y. wise)

6. These Petitions will be listed for hearing on **16.4.2026 at 2.30 P.M.**

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**